

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 219 OF 2026
(IA No. 269/2026, IA No. 275/2026,
IA No. 278/2026 & IA No. 281/2026)**

In the matter of:

Jatinder Singh & Ors.

.... Applicant(s)

Versus

Modulus Cosmetics Pvt. Ltd. & Ors.

...Respondents

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1.	Short reply on behalf of Central Pollution Control Board (CPCB) respondent no. 5 in compliance to Hon'ble NGT order dated 09.04.2026 in O.A No. 219 of 2026.	
2.	Annexure- I A copy of direction dated 11.11.2022 issued by CPCB to M/s Modulus Cosmetics Pvt. Ltd.	
3.	Annexure- II A copy of status of inspection dated 29.12.2022.	
4.	Annexure- III A copy of compliance report dated 27.04.2023.	

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**Filed by Adv. Atif Suhrawardy
On behalf of Central Pollution Control Board**

**Place: Delhi
Dated:09.07.2026**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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...Respondents

**SHORT REPLY ON BEHALF OF RESPONDENT NO. 5, i.e.
CENTRAL POLLUTION CONTROL BOARD (CPCB)**

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide order dated 09/04/2026 in OA No. 219/2026 in the matter related to alleged violation of environmental norms by Modulus Cosmetics Pvt. Ltd. (Respondent No. 1), and RRD Oil & Fats Pvt. Ltd. (Respondent No. 2) directed that:-

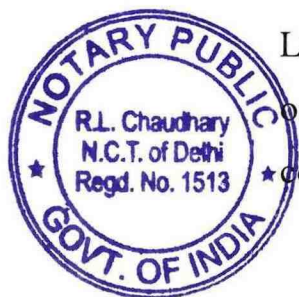
"...3. Issue notice to the respondents....". CPCB is arrayed as Respondent No. 5 in this matter. Thereby, the reply on behalf of this answering respondent is made in succeeding paragraphs.



That, at the outset, the answering respondent denies all claims, contentions, allegations and averments against the answering respondent CPCB in the referred petition contrary to anything stated or submitted in this reply. Nothing in the petition may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial or on the ground

of non-traverse, save any averment which has been expressly admitted hereinafter.

3. That it is submitted that the CPCB is constituted under Section 3 of The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions assigned to it under The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as Water Act, 1974), The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as Air Act, 1981) and The Environment (protection) Act, 1986.
4. That the State Pollution Control Boards (hereinafter referred to as "SPCBs") and Pollution Control Committees (hereinafter referred to as "PCCs") have been constituted in States/Union Territories under the Water Act, 1974 and the Air Act, 1981 and are empowered to implement the provisions of these Acts in respect of territories falling in their respective Territorial Jurisdictions.
5. That this answering Respondent (CPCB) humbly seeks to submit that in a Zero Hour matter raised in Lok Sabha by Shri Manish Tewari, Hon'ble M.P. regarding "air and water pollution due to two factories located in Garhshankar, Mehandwani village", received in CPCB through Ministry of Environment Forest and Climate Change (MoEF&CC). CPCB team inspected the two industrial Units namely (i) M/s Modulus Cosmetics Pvt. Ltd. and (ii) M/s RRD Oil and Fats Pvt. Ltd. and collected effluent samples on 14/10/2022 & 20/10/2022 to assess the adequacy of existing pollution control measures.



6. That it was observed that the two Industrial Units located at the site under reference were owned by the same owner and manufacturing as follows:

A. M/s Modulus Cosmetics Pvt. Ltd; involved in the manufacturing of Soap Noodles and Laundry Soap.

B. M/s RRD Oils and Fats Pvt. Ltd; involved in the manufacturing of Refined Edible Oil, as product and refined fatty acid, gums, wax and spent earth as by-products.

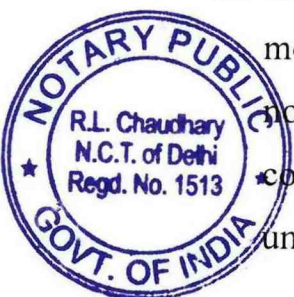
7. It is humbly submitted that in view of various violations/shortcomings observed, CPCB issued Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 to both the Units on 11/11/2022.

A copy of the said Show Cause Notice dated 11/11/2022 issued under Section 5 of the Environment (Protection) Act, 1986, is marked and annexed hereto as **Annexure-I**.

8. It is humbly submitted that the Units subsequently took corrective measures, and the compliance reported by both the Units vide letters dated 26/11/2022, was verified through follow-up inspections by CPCB on 13/12/2022 and 29/12/2022.

A true copy of the status of compliance as verified and observed by the CPCB team during inspection on 29/12/2022 is marked and annexed hereto as **Annexure-II**.

9. It is respectfully submitted that CPCB, subsequently advised HPSPCB to monitor these Units regularly to ensure compliance of environmental norms. HPSPCB inspected these Units on 19/04/2023 and submitted the compliance report dated 27/04/2023 on the Directions issued by CPCB under Section 5 of E(P) Act, 1986 to the afore-said Units. A true copy of



compliance report dated 27/04/2023 submitted by RO, Una, HPSPCB is marked and annexed hereto as **Annexure-III**.

10. That, the answering respondent no. 05 craves leave of the Hon'ble Court to file additional reply, if required, in future.

11. That, in light of the above submissions, this Answering Respondent No. 05, that is CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble Court in the present Petition.




(Raj Narayan Pankaj)
Scientist 'E'
Central Pollution Control Board
08.07.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 219 OF 2026
(IA No. 269/2026, IA No. 275/2026,
IA No. 278/2026 & IA No. 281/2026)

In the matter of:

Jatinder Singh & Ors.

.... Applicant(s)

Versus

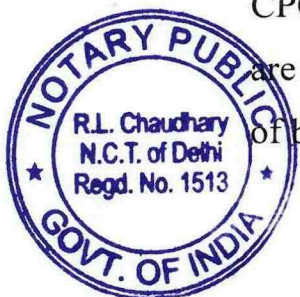
Modulus Cosmetics Pvt. Ltd. & Ors.

... Respondents

AFFIDAVIT

I, Raj Narayan Pankaj in the capacity of Scientist 'E', having office at the Delhi, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, do hereby solemnly affirm and sincerely state on oath as follows:

1. That I, the deponent herein, is well conversant with the facts and circumstances of the present case based on the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply has been drafted and filed under my instructions and authority, the contents thereof are true and correct on the basis of the records maintained during the ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



3. That the accompanying reply may be read part and parcel of the present affidavit.

R. N. Pankaj
DEPONENT

राज नारायण पंकज / Raj Narayan Pankaj
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

I, Raj Narayan Pankaj, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032, the Respondent No. 05 herein, do hereby verify that the contents above are true and correct to the best of my knowledge, information and belief.

09 JUL 2026

Verified at Delhi on this the Day of July, 2026.

R. N. Pankaj
DEPONENT



ATTESTED
R
NOTARY PUBLIC
GOVT. OF INDIA

09 JUL 2026

राज नारायण पंकज / Raj Narayan Pankaj
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
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Parivesh Bhawan, East Arjun Nagar, Delhi-110032

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED POST/Email

November 11, 2022

B-29016/04/06/IPC-I/ 6037

To, **M/s Modulus Cosmetics Pvt. Ltd.,
Village Gondpur Jai Chand ,Tehsil-Haroli,
Distt. Una
Himachal Pradesh-176601**

Sub: Directions under Section 5 of the Environment (Protection) Act, 1986- Reg

WHEREAS a public complaint received against **M/s Modulus Cosmetics Pvt. Ltd**, Una, Himachal Pradesh, a unit engaged in manufacture of soaps & synthetic detergents, for improper disposal of chemical waste and emanating noxious fumes from the unit was forwarded by the Ministry of Environment, Forest and Climate Change to CPCB for investigation; and

WHEREAS, the soap and synthetic detergent manufacturing industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed thereunder; and

WHEREAS, a team of officials from CPCB Regional Directorate, Chandigarh inspected the Unit and collected effluent samples on October 14 & 20, 2022 to assess the adequacy of the existing pollution control measures and based on the inspection, following observations are made:

- a. The unit has obtained valid Consent to Operate (CTO) from HPSPCB up to 31.03.2026 but the unit has not obtained CTO from HPSPCB for the thermic fluid heater(20lacs Kcal/hr).
- b. The unit has obtained authorization from HPSPCB up to 31.03.2025 for other hazardous wastes but not obtained authorization for recycling of hazardous waste like Oil and Grease Skimming (Category 35.4) and Gas cleaning residue (cat-35.1) under Hazardous and Other Wastes (Management and Trans-Boundary Movement Rules.
- c. Proper stack emission monitoring facilities (location of port-hole) not provided as per the emission regulation Part – III ,1985 of CPCB.
- d. The unit has installed 30 KLD ETP based on activated sludge process (ASP) and tertiary treatment systems like sand filter and treated effluent is used for plantation. The unit is meeting the norms w.r.t BOD-26 $1 < 100$ mg/l, COD-120 <250 mg/l, TSS- 14 mg/l <100 mg/l, TDS-620 <2100 mg/l but not meeting the norms w.r.t Oil and Grease (15 >10 mg/l).
- e. The effluent was found stagnated in the storm water drain meeting the Swan River. A 200 KLD ETP for collection and treatment of contaminated rain water before discharging into the drain, is not commissioned.

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‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032
Pariyesh Bhawan, East Arjun Nagar, Delhi-110032

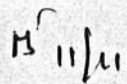
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- f. The unit is operating two bore wells without requisite authorization from water Regulatory Authority. The area where two extra bore-wells are located, is categorized as over-exploited.

WHEREAS, the Ministry of Environment, Forest and climate change, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof; and

NOW, THEREFORE, in view of above and in exercise of powers delegated to the Chairman, Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986, **M/s Modulus Cosmetics Pvt. Ltd., Himachal Pradesh** is hereby directed to show cause as to why the operation of the unit should not be close down for the above non-compliance.

You are hereby given an opportunity to file your objections, if any, to above stated directions within 15 days from receipt of this notice failing which necessary action as deemed fit under the provision of the Environment (Protection) Act, 1986 including imposition of environmental compensation will be taken by CPCB.


(Tanmay Kumar)
Chairman

Copy to:

1. The Chairman
Himachal Pradesh State Pollution Control Board
Paryavaran Bhavan, Phase III,
New Shimla – 171009
Himachal Pradesh
2. Regional Director
Central Pollution Control Board,
Regional Directorate-Chandigarh
BSNL Exchange, 2nd Floor
Sector 49-C, Chandigarh
Pin-160047
3. The Additional Secretary (CP Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor,
Indira Paryavaran Bhawan, Aliganj,
Jor Bagh Road, New Delhi – 110003
- ✓ 4. Divisional Head, IT, CPCB
5. Divisional Head, IPC-VI, CPCB


(Prashant Gargava)
Member Secretary

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SPEED POST/Email

B-29016/04/06/IPC-I/ 6036

November 11, 2022

To,

M/s RRD Oils and Fats Pvt. Ltd.,
Village Gondpur Jai Chand, Tehsil-Haroli,
Distt. Una
Himachal Pradesh-176601

Sub.: Directions under Section 5 of the Environment (Protection) Act, 1986- Reg

WHEREAS a public complaint received against M/s RRD Oils and Fats Pvt. Ltd, Una, Himachal Pradesh, a unit engaged in manufacture vegetable oils, for improper disposal of chemical waste and emanating noxious fumes from the Unit was forwarded by Ministry of Environment, Forest and Climate Change to CPCB for investigation; and

WHEREAS, the vegetable oil manufacturing industries which have been discharging environmental pollutants directly or indirectly into the ambient air and water, having potential threat to cause adverse effect on the water and air quality; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed thereunder; and

WHEREAS, a team of officials from CPCB Regional Directorate, Chandigarh inspected the unit and collected effluent samples on October 14 & 20, 2022 to assess the adequacy of existing pollution control measures and based on the inspection, following observations are made:

- a. The unit has obtained valid Consent to Operate (CTO) from HPSPCB up to 31.03.2023 but the unit has not obtained CTO from HPSPCB for the thermic fluid heater (40 lacs Kcal/hr). The Unit has also started operation of 25 ton boilers without obtaining CTO from HPSPCB. No water is used in the process but for any accidental discharge, the unit has provided 10 KLD ETP. No effluent was discharged from the ETP during inspection hence no sample was collected.
- b. The unit has obtained authorization from HPSPCB up to 31.03.2027 for other hazardous wastes but not obtained authorization for disposal of exhaust air or gas cleaning residue (Category: 35.1) under Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules.
- c. Proper stack emission monitoring facilities (location of port-hole) has not been provided as per the emission regulation Part -III, 1985 of CPCB.

WHEREAS, the Ministry of Environment, Forest and climate change, Government of India, vide Notifications No. S. O. 157 (E) of 27.02.1996 and S. O. 730 (E) dated 10.07.2002, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board, to issue directions to any

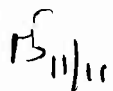
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industry or any local body or any other authority for violations of the standards and rules notified under the Environment (Protection) Rules, 1986 and amendment thereof; and

NOW, THEREFORE, in view of above and in exercise of powers delegated to the Chairman, Central Pollution Control Board under Section 5 of the Environment (Protection) Act, 1986, M/s RRD Oils and Fats Pvt. Ltd., Himachal Pradesh is hereby directed to show cause as to why the operation of the unit should not be closed down for the above non-compliance.

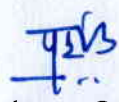
You are hereby given an opportunity to file your objections, if any, to above stated directions within 15 days from receipt of this notice failing which necessary action as deemed fit under the provision of the Environment (Protection) Act, 1986 including imposition of environmental compensation will be taken by CPCB.

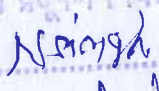

(Tanmay Kumar)

Chairman

Copy to:

1. The Chairman
Himachal Pradesh State Pollution Control Board
Paryavaran Bhavan, Phase III,
New Shimla - 171009
Himachal Pradesh
2. Regional Director
Central Pollution Control Board,
Regional Directorate-Chandigarh
BSNL Exchange, 2nd Floor
Sector 49-C, Chandigarh
Pin-160047
3. The Additional Secretary (CP Division)
Ministry of Environment, Forests and Climate Change
Prithvi Wing, 2nd Floor
Indira Paryavaran Bhawan, Aliganj,
JorBagh Road, New Delhi - 110003
4. Divisional Head, IT, CPCB
5. Divisional Head, IPC-VI, CPCB


(Prashant Gargava)
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत 
दिनांक 14/11/2022

O/c

Page 2 of 2



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय निदेशालय, चण्डीगढ़
Central Pollution Control Board
Regional Directorate, Chandigarh

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA)

SPEED POST

CPCB/RD/Chd/VIP/1: 347

January 31, 2023

To,

Member Secretary,
Himachal Pradesh State Pollution Control Board (HPSPCB),
Him Parivesh, Phase III
New Shimla-171 009

Subject: Compliance of the Directions issued by CPCB under Section 5 of E(P) Act, 1986, to
i) M/s Modulus Cosmetics Pvt. Ltd and ii) M/s RRD Oil and Fats Pvt. Ltd

Sir,

Two Industrial Units located at Village Gondpur, Tehsil Haroli, Distt. Una, Himachal Pradesh namely i) M/s Modulus Cosmetics Pvt. Ltd and ii) M/s RRD Oil and Fats Pvt. Ltd. were inspected by CPCB team on October 20, 2022, in response to a Complaint/Reference received from Shri Manish Tewari, Hon'ble Member of Parliament, Sri Anandpur Sahib Constituency..

In view of various violations/shortcomings observed by CPCB team during inspection, Directions under Section 5 of E (P) Act, 1986 were issued by CPCB to both the Units on 11/11/2022. The reply and the compliance to the Directions issued by CPCB was submitted by both the Units vide letters dated 26/11/2022. The re-inspection was conducted on 13/12/2022 and then 29/12/2022 for verification of the compliance of the Directions issued by CPCB and the shortcomings observed during inspection on 20/10/2022. The status of compliance as verified and observed by CPCB team during inspection of 29/12/2022, is as follows:

Page 1 of 5

बीएसएनएल दूरभाष केंद्र, दूसरी मंजिल, सेक्टर 49 सी, चण्डीगढ़ 160047
BSNL Telephone Exchange, 2nd Floor, Sector 49-C, Chandigarh-160047
दूरभाष / Tel : 0172-2990360
ई मेल/e-mail : rdchandigarh.cpcb@nic.in

प्रधान कार्यालय/Head Office
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली 110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
EPABX दूरभाष / Tel. : 011-43102030, 22305792
वेबसाइट / Website: <http://www.cpcb.nic.in>

A. M/s RRD Oil and Fats Pvt. Ltd.		
S.No.	Shortcomings observed during Inspection on 20/10/2022 and the directions issued by CPCB on 11/11/2022.	Status of Compliance as verified on 29/12/2022
1.	(i) The Unit has not obtained CTO from HPSPCB for the thermic fluid heater (40 lacs Kcal/hr). (ii) The unit has started operation of 25 ton boiler without obtaining CTO from HPSPCB.	During first inspection conducted on October 20, 2022, the Unit was found to be operating with valid consent to operate (CTO) issued by H.P. State Pollution Control Board (HPSPCB) under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. However, Unit was not having valid CTO for the new additions namely i) thermic fluid heater (40 Lacs Kcal/hr) and ii) 25 ton boiler. The application for obtaining Consent to Operate (CTO) through online Portal of HSPCB was submitted by the Unit vide Application No. 7220789 dated 02/11/2022 During re-inspection conducted on 29/12/2022, for verification of compliance of the shortcoming observed earlier and directions issued by CPCB, it was found that Industry has now obtained Consent to Operate (CTO) for both the additions namely i) thermic fluid heater (40 Lacs Kcal/hr) and ii) 25 ton boiler vide No. CTO/BOTH/EXPAN/RO/2022/7810675 dated 27/12/2022.
2.	The unit has not obtained authorization for disposal of exhaust air or gas cleaning residue (Category:35.1) under Hazardous and other Wastes (Management and Trans-Boundary Movement) Rules.	During first inspection conducted on October 20, 2022, the Unit was found to be operating with Valid Authorization for operating a facility for generation, storage and disposal of hazardous wastes for the category 35.3. (Chemical Sludge from waste water treatment and Category 5.1 (Used or Spent Oil). However, the Unit was not having authorization for disposal of exhaust air or gas cleaning residue (Category:35.1). The Unit has applied for authorization for disposal of "Exhaust Air and Gas Cleaning Residue" under Category 35.1, which, as per status available on the online portal of HPSCPC, is currently under process with HPSPCB. During re-inspection conducted on 29/12/2022, it was observed that Unit is not disposing off the hazardous waste of Category 35.1 and storing in covered Hazardous Waste storage room, in bags, for disposal after issuance of Authorization by HPSPCB.
3.	Proper stack emission monitoring facilities has not been provided as per the emission regulation	The Unit has provided the monitoring facilities (Porthole and Platform) as per

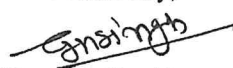
	Part-III, 1985 of CPCB	Emission Regulation Part-III, 1985 of CPCB. HPSPCB has conducted stack emission monitoring from the common stack of 25 TPH Boiler and 40 Lac Kcal Thermic Fluid Heater, after up-gradation of emission monitoring facility. As per analysis report No. 7554301/A-5290 dated 03/12/2022, the Unit is complying with the prescribed norms.
B. M/s Modulus Cosmetics Pvt. Ltd.		
S.No.	Shortcomings observed during Inspection on 20/10/2022 and the directions issued by CPCB on 11/11/2022.	Status of Compliance as verified on 29/12/2022
1.	The Unit has not obtained CTO from HPSPCB for the thermic fluid heater (20 Lacs KCal/hr).	The application for obtaining Consent to Operate (CTO) through online Portal of HPSPCB has been submitted by the Unit vide Application No. 7666657 dated 24/11/2022 and as per status available on the online portal of HPSPCB, the application is currently under process with HPSPCB. Further, HPSPCB vide No. HPSPCB/RO/Una/1269 (M/s Modulus Cosmetics)/2021: 2060 dated 29/11/2022, have issued Notice under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 directing the Industry not to operate the thermic fluid heater (20 Lac Kcal/hr) without obtaining CTO from HPSPCB. The compliance report was filed by the Industry in response to the Notice issued by HPSPCB vide letter dated 04/12/2022. During re-inspection conducted by CPCB on 29/12/2022, it was observed that the thermic fluid heater (20 Lac Kcal/hr) was not in operation at the time of visit.
2.	The unit has not obtained authorization for recycling of hazardous waste like Oil and Grease Skimming (Category 35.4) and air or gas cleaning residues (Category: 35.1) under Hazardous and other Wastes (Management and Trans-Boundary Movement) Rules.	During first inspection on October 20, 2022, the Unit was found to be operating with valid Authorization for operating a facility for generation, storage and disposal of hazardous wastes for the category 35.3. (Chemical Sludge from waste water treatment and Category 5.1 (Used or Spent Oil). However, the Unit was found to be generating hazardous waste namely "Oil and Grease Skimming" (Category 35.4) during waste water treatment, which was being recycled in the process by the Unit, without taking authorization from HPSPCB. The Industry was also found to be generating exhaust hazardous waste namely "Exhaust Air or Gas Cleaning Residue" (Category: 35.1), which was being land-filled along with boiler

		ash inside the industrial premises, without taking authorization from HPSPCB. The Unit has applied for authorization for disposal of "Exhaust Air and Gas Cleaning Residue" under Category 35.1 and Recycling of "Oil and Gas Skimming" under Category 35.4 and as per status available on the online portal of HPSPCB, the application for authorization is currently under process with HPSPCB. During re-inspection conducted on 29/12/2022, it was observed that the Unit is not disposing off hazardous waste of the Category 35.1 and it was found to be stored in covered Hazardous Waste storage room, in bags.
3.	Proper stack emission monitoring facilities (location of port-hole) have not been provided as per the emission regulation Part-III, 1985 of CPCB	The Unit has provided the monitoring facilities (Porthole and Platform) as per Emission Regulation Part-III, 1985 of CPCB.
4.	The Unit is not meeting the norms w.r.t. Oil and Grease (15>10 mg/l)	It was observed that the Unit has made arrangement to take the top layer of oil back into the Oil and Grease by providing a return line. As per latest report of analysis of sample of final treated effluent drawn by HPSPCB on 02/12/2022, vide Report No. 7734507/W-5529 dated 17/12/2022, the Unit is complying with all the prescribed norms including Oil and Grease (1.5 mg/l <10 mg/l). The sample of the final treated effluent was drawn by CPCB Team, as well, during visit on 13/12/2022 and as per analysis report No. WWL/DEC/190/22 dated 21/12/2022 (sample Code A-1 and A-2), the Unit is complying with all the prescribed norms including Oil and Grease (BDL i.e. <5 mg/l < 10 mg/l).
	The effluent was found stagnated in the storm water drain meeting the Swan River. A 200 KLD ETP for collection and treatment of contaminated rain water before discharging into the drain, is not commissioned.	During Inspection conducted on 29/12/2022, it was observed that: • 200 KLD ETP under reference has been commissioned and the stabilization of bacterial culture was under process. • No stagnation of effluent was observed during the visit in the drain and other areas of the Plant observed during first inspection on 20/10/2022. • The level of low-lying area observed earlier, around 200 KLD plant has been raised by filling the soil, to prevent stagnation of water/waste water.
	The unit is operating two bore wells without	The Industry's total requirement of ground

	requisite authorization from water Regulatory Authority. The area where two extra bore-wells are located, is categorized as over-exploited.	water is around 95 m³/day. To meet this requirement, the Industry has installed one bore-well having capacity of 100 KLD. M/s Modulus Cosmetics Pvt. Ltd have obtained permission for this 100 KLD bore-well from Himachal State Ground Water Authority. The digital flow meter has also been installed for metering the water used by the Industry. It was observed from the log book if ground water maintained by the Industry and the meter reading at the time of visit that the industry is abstracting less than 100 KLD from the bore-well. The non-compliance observed during the first inspection on 20/12/2022 was that the Industry has made provision for taking ground water from two additional bore-wells installed on the personal agricultural land belonging to the Owner (Mr. Rajan Dhir) of the Company, to use the water from these bore-wells in the process through pipe line. During re-inspection conducted on 29/12/2022, it was observed that the industry has sealed these two bore-wells and the provision/arrangement to take water from two bore-wells under reference for use in the process has been removed.
	The distribution treated effluent for irrigation in plantation area is being done unscientifically and thus leading to stagnation.	During re-inspection on 29/12/2022, it was observed that the stagnation from the plantation area has been removed.
	The industry has made a provision to discharge contaminated storm water into the drain, leading to Swan River. 200 KLD ETP for collection and treatment of contaminated rain water before discharging into the drain is yet to be commissioned.	During re-inspection on 29/12/2022, it was observed that all the low-lying area has been raised by filling the soil and the provision to discharge contaminated storm water into the drain, as observed earlier on 20/10/2022 has been removed. 200 KLD ETP for collection and treatment of contaminated rain water before discharging into the drain has also been commissioned.

It is advised that these Units are monitored regularly to ensure compliance including that the bore-wells are not put to use without obtaining permission from Ground Water Regulatory Authority and in case of any violations, strict action is taken by HPPCB.

Yours faithfully,


(Gurnam Singh)
Regional Director

Copy to:

- i) Shri Dinabandhu Gouda, Additional Director and DH-IPC-1, Parivesh Bhawan, East Arjun Nagar, Delhi-110030, for information.



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Una

Office: Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)

Phone: 01975-238131

Website : <http://www.hppcb.nic.in> e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/1269 (M/s Modulus Cosmetics)/2022: 345-46 Dated: 27/04/2023
From: Regional Officer

To

The Member Secretary,
 HP State Pollution Control Board,
 Shimla-9 (HP).

Subject: Compliance of the Directions issued by CPCB under Section 5 of E(P) Act, 1986, to i) M/s Modulus Cosmetics Pvt. Ltd and ii) M/s RRD Oil and Fats Pvt. Ltd.

Sir,

Please refer to the letter no. CPCB/RD/Chd/VIP/1:347 dated 31/01/2023 of Regional Director's Office, CPCB Regional Directorate Chandigarh addressed to your kind office on the subject cited above. In this regard, it is submitted that regularly monitoring of the units M/s Modulus Cosmetics Pvt. Ltd and M/s RRD Oil and Fats Pvt. Ltd., VPO Gondpur Jaichand, Tehsil Haroli, Distt. Una (HP) is being carried out by this office to ensure the compliance of Environmental norms. The latest status of compliance is as follows:

1. Compliance Status of M/s Modulus Cosmetics Pvt. Ltd.

- Unit was inspected on 19/04/2023 by the undersigned and during the inspection unit was found operational.
- Unit has already obtained renewal of Consent to Operate of the State Board vide e-Consent dated 13/04/2023 and is valid up to 31/03/2026.
- HW authorization issued to the unit vide e-Authorization dated 23/06/2020 is valid up to 31/03/2025 and application of the unit for the amendment in Hazardous Waste authorization is under process.
- Water sample collected from the final outlet of the ETP on 07/03/2023 is found within the permissible limits for the prescribed parameters. Copy of analysis report no. 56877/W-6811 dated 25/03/2023 is attached as **Annexure-I**.
- Water sample collected from the final outlet of the STP on 07/03/2023 by the undersigned is found within the permissible limits. Copy of analysis report no. 69028/W-6759 dated 22/03/2023 is attached as **Annexure-II**.
- Unit has commissioned the Effluent Treatment Plant of capacity 200 KLD and water sample collected from the final outlet of the new ETP plant of the unit on 21/02/2023 is found within the permissible limits for the prescribed parameters. Copy of analysis report no. 99625/W-6589 dated 10/03/2023 is attached as **Annexure-III**.
- Stack sample was collected from the Stack attached to 20 lakhKCal thermic fluid heater on dated 24/02/2023 and analysis report of the same is found within the prescribed limits. Copy of analysis report no. 8471353/A-6551 dated 06/03/2023 is attached as **Annexure-IV**.

- h) Stack sample of the Boiler of capacity 16 TPH was also collected on dated 24/02/2023 and analysis report of the same is found within the prescribed limits. Copy of analysis report no. 8471271/A-6549 dated 06/03/2023 is attached as **Annexure-V**.
- i) During the inspection dated 19/04/2023, seals of the two numbers of bore wells were found intact and the unit is abstracting the water from the bore well for which water abstraction permission has already been accorded by the Ground Water Authority of Himachal Pradesh.

2. Compliance Status of M/s RRD Oils and Fats Pvt. Ltd.

- a) Unit was inspected on 19/04/2023 by the undersigned and during the inspection unit was found operational.
- b) Unit has obtained valid renewal of Consent to Operate of the State Board vide e-Consent dated 06/04/2023 which is valid upto 31/03/2028.
- c) HW authorization issued to the unit vide e-Authorization dated 25/08/2022 is valid up to 31/03/2027 and further amendment in Hazardous Waste authorization has also been issued to the unit vide e-Authorization dated 25/02/2023 is valid up to 31/03/2027.
- d) Stack sample of the unit was collected on dated 07/03/2023 and analysis report of the same is found within the prescribed limits. Copy of analysis report no. 8615981/A-6814 dated 27/03/2023 is attached as **Annexure-VI**.

No violation was observed during the inspection of above said units and the both of the units are found complying with the directions issued by the CPCB. Further, strict vigil has been kept on the above said units to ensure proper compliance of the emission/effluent discharge standards.

This is submitted for your kind information and further necessary action please.

Yours faithfully,



Er. Praveen Kumar
Regional Officer
HPSPCB Una

Encls. As above.

Copy to:

The Regional Director, Regional Directorate, CPCB Chandigarh w.r.t. above referred letter for information and further necessary action please.



Er. Praveen Kumar
Regional Officer
HPSPCB Una

o/c



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 56877/W-6811

25/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **09/03/2023** from **Praveen Kumar Dhiman , AEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of ETP of Modulus Cosmetics, - VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **07/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **09/03/2023** to **25/03/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	TSS	5.0	mg/L	100	Within Permissible Limit
2	BOD	0.4	mg/L	30	Within Permissible Limit
3	COD	4.0	mg/L	NA	NA
4	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
5	pH	7.02		5.5-9.0	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 104**

Signed this on **25/03/2023**

Remarks of Lab Head:

Compare results with standards.

Dr Kuldeep Negi, SO
(State Board Analyst)
RL Una

519



From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Modulus Cosmetics
- VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.176601



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
 (See Rule 26)

Report No: 69028/W-6759

22/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **02/03/2023** from **Praveen Kumar Dhiman , AEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of STP of Modulus Cosmetics, - VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **01/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **02/03/2023** to **22/03/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.93		5.5-9.0	Within Permissible Limit
2	TSS	26.0	mg/L	100	Within Permissible Limit
3	Phenolic Compounds(as C ₆ H ₅ OH)	0.0	mg/L	NA	NA
4	BOD	2.4	mg/L	30	Within Permissible Limit
5	Oil and Grease	0	mg/L	10	Within Permissible Limit
6	COD	20.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 104**

Signed this on **22/03/2023**

Remarks of Lab Head:

Compare results with standards

Dr Kuldeep Negi, SO

521



(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Modulus Cosmetics
- VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.176601



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
 (See Rule 26)

Report No: 99625/W-6589

10/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **21/02/2023** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **final outlet of etp 200 kld of Modulus Cosmetics, - VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **21/02/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **21/02/2023** to **10/03/2023** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 22th edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	6.86		5.5-9.0	Within Permissible Limit
2	TSS	33.0	mg/L	100	Within Permissible Limit
3	COD	12.0	mg/L	NA	NA
4	BOD	3.0	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB253**

Signed this on **10/03/2023**

Remarks of Lab Head:

Compare results with standards

Dr Kuldeep Negi, SO
(State Board Analyst)
RL Una

523



From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Modulus Cosmetics
- VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.176601



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST (Stack/Ambient Air) Monitoring Report

Report No: 8471353/A-6551

06/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **25/02/2023** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Stack attached to 20 lakhKCal thermic fluid heater of Modulus Cosmetics, - VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **24/02/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **25/02/2023** to **06/03/2023** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	38.10	mg/Nm ³	1200	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **06/03/2023**

Remarks of Lab Head:

Compare results with standards



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Modulus Cosmetics
- VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST (Stack/Ambient Air) Monitoring Report

Report No: 8471271/A-6549

06/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **25/02/2023** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Stack attached to 16tph boiler of Modulus Cosmetics, - VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **24/02/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **25/02/2023** to **06/03/2023** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	46.91	mg/Nm ³	150	Within Permissible Limit

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB253**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **06/03/2023**

Remarks of Lab Head:

Compare results with standards



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Modulus Cosmetics
- VPO. Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,



H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST (Stack/Ambient Air) Monitoring Report

Report No: 8615981/A-6814

27/03/2023

I hereby certify that I **Dr Kuldeep Negi, SO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **09/03/2023** from **Praveen Kumar Dhiman , AEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **STACK SAMPLE** of **RRD Oils and Fats Pvt. Ltd., VPO Gondpur Jaichand Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 176601** on dated **07/03/2023** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **09/03/2023** to **27/03/2023** and declare the result of analysis is to be as follows :-

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	PM(Stack)	15.57	mg/Nm3	150	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as follows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB 104**. The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **27/03/2023**

Remarks of Lab Head:

Compare results with standards



Dr Kuldeep Negi, SO
(State Board Analyst)
RL Una

From:

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

RRD Oils and Fats Pvt. Ltd.
VPO Gondpur Jaichand Tehsil Haroli District Una HP, Haroli,